

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4749
TO BE ANSWERED ON 30.03.2017

PROVISIONS UNDER MGNREGS

4749. SHRI HUKUM SINGH:
SHRI M.K. RAGHAVAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the provisions of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) on right to work and timely payment of wages are being violated and if so, the details thereof and the reasons therefor, State/UT-wise;
- (b) whether the pillars of transparency and accountability are in peril due to noncompliance of these two key provisions of the Act and if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to take steps for the filling up of vacant posts of officials responsible for implementation of MGNREGS and for the smooth wage disbursement through banks to overcome such complaints and if so, the details thereof;
- (d) whether the delay compensation is to be calculated based on the date on which the wages are credited to the workers accounts and it should be deposited directly or electronically without any administrative interference and if so, the details thereof and the remedial steps taken/being taken in this regard; and
- (e) whether it is fact that there is lack of registration for demand of work and thus lack of employment under MGNREGS and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

- (a): No, Madam. All efforts are being made by the Ministry to provide wage employment to rural households on demand and payment of wages in time.
- (b): No, Madam.
- (c): As per the Section 18 of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the State Government is responsible to make available to the District Programme Coordinator and the Programme Officers, necessary staff and technical support as may be necessary for effective implementation of the Scheme.
- (d): As per para 29 (1) of Schedule-II of the Act, in case of payment of wages is not made available within 15 days of closure of muster roll, the wage seekers are entitled to receive compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the 16th day of closure of muster roll. The Ministry has advised the State Governments to ensure closure of muster roll in time and push the FTOs on time, so as to make timely payment of wages.
- (e): No, Madam.
